उद्योग मंत्रालय में राज्य मंत्री (कुमारी आभा मयती) : (क) से (ग). यद्यपि सरकार की नीति स्थानीय रूप से मिलने वाले प्राकृतिक साधनों जैसे खनिज, वन संपदा, अन्य वस्तुएं जैसे अवस्थापना संबंधी सुविधाओं का उपयोग करते हुए उद्योगों को प्रोत्साहित करने की है, तो भी स्थान की उपयुक्तता तथा आर्थिक जीव्यता को भी ध्यान में रखना पड़ेगा। अत: प्रत्येक प्रस्ताव पर गुणावगुणों के आधार पर तो विचार किया जाता है। सभी बातों पर ध्यान दिये बिना हिमाचल प्रदेश, पंजाब, हरियाणा तथा राजस्थान सहित खनिज तथा वनसम्पदा पर आधारित उद्योगों की स्थापना करने के लिये कोई विशिष्ट योजना नहीं बनाई जा सकती है।

Setting up of Hydro-electric Plants in Arunachal Pradesh.

430. SHRI O. P. TYAGI: Will the Minister of ENERGY be pleased to state:

(a) whether Arunachal Government have submitted schemes for setting up hydro-electric plants in the State for generation of electricity;

(b) whether Central Government have not yet accorded their approval to these schemes;

(c) if so, the reasons therefor; and

(d) whether Government propose to give their approval at an early date ?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) Yes, Sir.

(b) to (d). The micro-hydel scheme proposals sent to the Central Electricity Authority by the Arunachal Pradesh Administration have been examined and clarifications considered necessary have been requested for by the Central Electricity Authority from the Administration. These are awaited. The proposals could be processed further on receipt of the required clarifications.

Grant of pension to freedom fighters from Balasore district.

431. SHRI JENA BAIRAGI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many persons in the district of Balasore, Orissa are getting freedom fighters pension from the Centre;

(b) the number of persons whose pension has been suspended and on what grounds; and

(c) the number of applications still to be disposed of by the Centre and since how long they have been pending with the Centre ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) 356.

(b) Pension in ten cases of Balasore District, Orissa, has been suspended on the basis of reports that it had been obtained by furnishing false documentary evidence, and in two cases on the basis of reports that the annual income of the beneficiaries exceeded the prescribed limit.

(c) No application is pending initial scrutiny with the Central Government.

मध्य प्रदेश द्वारा अध्यादेश जारी करना

432. श्री हुकम चन्द कछवाय :
श्री डी० बी० चन्द्र गौडा :
श्री सी० के० चन्द्रप्पन :
श्री एम० एम० गोविन्दन नायर :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि मध्य प्रदेश राज्य सरकार ने एक अध्यादेश जारी किया है जिसके अन्तर्गत किसी व्यक्ति को लंबी अवधि तक उसके विरुद्ध कोई मामला दर्ज किये बिना बंदी बनाया जा सकता है और जिसे "मिनी मीसा" के नाम से जाना जाता है ;